

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
3	15.11.95	<p><u>C.P.40/95 with O.A.124/95</u></p> <p>Heard both the learned counsels and read the show-cause is filed by all the respondents. It was brought to our notice that in O.A. No.708/93, a direction was made that the petitioners therein shall also be considered along with the petitioners in the petition referred to to this Contempt Petition and disposed of by a common order. There was also a limited stay operating against the publication of the results till the petitioners therein were interviewed. It is also brought to our notice that those petitioners were also interviewed on 10.11.1994 and that the net result is that all the contending petitioners have now been interviewed and it only remains that the result should be published. Certain difficulties were expressed by the respondents' counsel in the matter of making appointments to the posts that are lying vacant. In our view this Tribunal also squarely met that difficulty by leaving liberty to the petitioners to approach this Tribunal if they find any injustice in the matter of appointments. The hurdles that came in the way of respondents in the publication of the interviewed results are now removed and it is only necessary that the result should be published as the same is overdue and now more than a year has elapsed after the second batch of petitioners were interviewed.</p> <p>We, therefore, direct that within</p>	<p>Order No.1 dt. 22.2.95 Notice may be sent to all Petal (High Regd) Adm Dm 22/1/95</p> <p>Order No.1 dt. 22.2.95 Notice may be sent to all Petal (High Regd) Adm Dm 22/1/95</p> <p>Misc application at F.L.A has been filed by Mr. Ashok Mishra, Sr. S.C. on behalf of the Respondents praying for grant of time to file counter.</p> <p>For orders Pl.</p> <p>Dm 22/3/95</p> <p>Bench</p> <p>Mr. Ashok Mishra, Sr. S.C. has appeared for all respondents. Counter not filed. For further orders.</p> <p>Pls 20/4</p> <p>13 ency</p> <p>Counter filed. Submitted alongwith C.P. 40/95.</p> <p>Dm 6/1/95</p> <p>Bench</p>

(A)

② OA 124/95

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four weeks from the date of receipt of a copy of this order the results shall be published peremptorily without any loss of time.

Contempt Proceeding 40/95 is disposed of with the above direction.

Furnish copies of the orders to the counsel appearing for both sides.

Original Application 124/95 is also disposed of in terms of the above order.

VICE-CHAIRMAN
Chairman
MEMBER (ADMINISTRATIVE)

order d. 15.11.95

to be given to all concerned counsels

By
17.11.95

17.11.95
SOLG

Recd. C.R.W.
R.D.
17.11.95

Received copy
of order
on 15/11/1995
on behalf of
Dr. Ashok Mehta
S.S.C.
Ashok Mehta
20/11/1995